

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 89 of 2021**

Md. Shabbir Ahmad

... **Petitioner**

-Versus-

The State of Jharkhand & another

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate

For the State : Ms. Pinky Tewari, A.C. to A.G.

04/26.03.2021. Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Ms. Pinky Tewari, learned counsel for the State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Ms. Pinky Tewari, learned counsel for the State waives notice on behalf of the opposite parties.

The opposite parties are directed to file show-cause within four weeks.

Post this matter after four weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Ajay/